

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2370  
ANSWERED ON:27.08.2012  
DEPOSIT OF P.F. AMOUNT IN NATIONALIZED BANKS  
Nagar Shri Surendra Singh

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the name of nationalized banks wherein provision has been made to deposit the PF amount of non-Government labourers;
- (b) whether all the nationalized banks are authorized for the said purpose;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

**Answer**

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a): Provident Fund contribution of non-government labourers covered under the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 are deposited in the State Bank of India and its subsidiaries.
- (b): No, Madam.
- (c): Does not arise in view of (b) above.
- (d): As per the provisions of Para 52 (1) of the Employees' Provident Funds Scheme, 1952, all monies belonging to the Fund shall be deposited in the Reserve Bank of India or the State Bank of India or such other Scheduled Banks as may be approved by the Central Government from time to time. No other Scheduled Bank has been designated by Central Government for this purpose.